

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 107
(IB)-2425(PB)/2019

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

Vs.

Jindal India Thermal Power Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent:-

Mr. Alok Dhir, Mr. Vaisha Banerjee, Mr.
Kunal Godhwani.

For ICICI Bank

Mr. Abhirup Das Gupta, Mr. Ishaan Duggal,
Advs.


ORDER

IA-636(PB)/2020

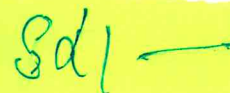
This is an application filed by the corporate debtor placing on record certain additional documents and requesting the same to be taken up on record. Ld. Counsel for the non applicant-financial creditor does not object the prayer for allowing additional documents to be taken on record. Hence application is allowed and additional documents be taken on record. Application stands disposed of.

Pleadings are complete in the main matter.

List on 04.03.2020.

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

sd1—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)